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THE HIGH COURT OF KERALA

A1 - 62346 / 2016(1)

Kochi : 682 031  
Date : 10.11.2017

**OFFICIAL MEMORANDUM**

Sub:- Circulating communications to the Honourable Judges through email-reg

- Ref:- 1) Minutes of the Special Committee held on 29.08.2017 to look into and to suggest as to which are the proceedings which need not be copied and communicated to all Honourable Judges and those which may be informed through e-mail / sms.
- 2) High Court OM of even number dated 15.02.2017.

In accordance with the minutes cited, the Supreme Court Cell, High Court is hereby directed to send copies of important judgment / orders of the Supreme Court to be circulated among the Honourable Judges, through official e-mail ID of the Private Secretaries of the Honourable Judges. Sending of the Judgments / orders through email shall be informed through SMS alert to Honourable Judges and the Private Secretaries to Judges. However, hard copies of judgments / orders of the Supreme Court arising from the judgments / orders of the High Court of Kerala shall be communicated to the Honourable Judge concerned as hard copies also.

The D-I Section, High Court is hereby directed to take necessary steps to send copies of important judgments/orders of the Supreme Court to the Judicial officers of the Subordinate Judiciary through their official e-mail. The e-courts Cell, High Court shall take necessary steps to communicate the official e-mail IDs of all the Judicial Officers of Subordinate Judiciary to the D-I Section, High Court.

The IT Section, High Court is directed to provide official e-mail ID to the Honourable Judges as and when they assume charge in the High Court of Kerala. The IT Section is to ensure that the e-mail IDs of Private Secretaries to Judges are intimated to all Sections, as directed in the Official Memorandum cited (2).

(By order)

Ashok Menon  
Registrar General

b/ 2/5 p.t.o.

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To

The Supreme Court Cell, D-I & IT Sections and e-courts Cell, High Court.  
The Joint Registrar in charge of IT Section & e-courts Cell, High Court.  
The Joint Registrar in charge of D-I Section, High Court.  
The Deputy Registrar in charge of Supreme Court Cell, High Court.  
The Private Secretary to the Chief Justice, High Court.  
The Assistant Registrars concerned and the Chief Librarian, High Court.  
The Private Secretaries to the Judges, High Court.  
The Section Heads concerned. (They shall ensure strict compliance of  
direction in the OM).  
The Confidential Assistants to the Registrars, High Court.  
The Kerala Judicial Academy, Athani.  
The Admn. Records Section, High Court (2 copies).  
The file/Stock file.